

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 17-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

PETITION NUMBER : CP(CAA)/25(CHE)2023

APPLICATION NUMBER : CA(CAA)/4(CHE)2023

NAME OF THE PETITIONER : C.H.Robinson International (India) Pvt Ltd
And C.H.Robinson Worldwide Freight
India Pvt Ltd

NAME OF THE RESPONDENT(S) : --

UNDER SECTION : Sec 230-232 of CA, 2013

ORDER

Ld. Counsel Mr.Pankaj Mehta for the Petitioner. Ld. Counsel Ms.Nandini Agarwal for the RD. Mr. B. Palani along with Ms.Sree Kumari for OL.

In this case RD report has been received on 16.01.2024 and OL report on 16.01.2024. The observation in the reports have been addressed by the Applicant on 19.02.2024.

In this case RBI has responded vide letter dated 17.07.2023 attached along with the synopsis filed on 16.01.2024. However, Income Tax Department is yet to give the response.

Income Tax Department is directed to give response within 2 weeks failing which it will be presumed that they have no objection to the proposal of the scheme of amalgamation.

List the petition for hearing on **08.05.2024**.

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**

phk